

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411

IA/280/ND/2022 IN IB/1205/ND/2019

IN THE MATTER OF:

M/s Azad Impex Pvt Ltd	...	Applicant
Versus		
M/s Surya Manufacturing Pvt Ltd	...	Respondent

Order under Section 9 of IBC, 2016.

Order delivered on 13.03.2023

Coram:

MR. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Abhishek, Proxy-Counsel
For the ED	: Mr. Vivek, proxy-counsel for Mr. Zoheb Hossain
For the Respondent	: Mr. Zoheb Hossain, Mr. Vivek, Mr. Kavish, Advs.

ORDER

Ex facie we are of the view that the controversy espoused in IA is squarely covered by the judgment dated 22.11.2022 passed by Hon'ble Delhi High Court in Rajiv Chakraborty Resolution Professional Versus Directorate of Enforcement dated 22.11.2022. Nevertheless, at the request made by the Learned Counsel for the applicant, hearing is deferred to 13.04.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
ASHOK KUMAR BHARDWAJ
MEMBER (JUDICIAL)